

(d) There are standing intructions with the State Government to check and identify the infiltrants and take suitable action against them under the law.

Arrest of Persons at New Subzi Mandi Azadpur, Delhi

*319. SHRI JITENDERA PRASAD : Will the Minister of HOME AFFAIRS be pleased to stay a statement showing :

(a) whether a number of persons were arrested at New Subzi Mandi, Azadpur, Delhi and lodged in Tihar Jail on 27 October, 1983 ;

(b) the charge on which these arrests were made and whether these charges have been substantiated in each case ;

(c) whether some innocent farmers from Himachal Pradesh who came to Subzi Mandi for selling their apples were also arrested from the premises of the commission agents where they were staying on that day ; and

(d) if so, whether responsibility for such unjustified arrests has been fixed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P. VENKATASUBBAIAH) : (a) and (b) 88 persons were arrested from New Subzi Mandi, Azadpur on the 27th October, 1983 on the charge of rioting, assaulting public servants to deter them from discharging their duty and causing mischief. 84 of them were released by the court on bail.

(c) Only those who were found actively participating in the rioting were arrested.

(d) Does not arise.

Involvement Opposition Groups in Planning

*320. SHRI H.N. BAHUGUNA : Will the Minister of PLANNING pleased to state :

(a) whether Government are to bring out Guidelines for Seventh Plan drafting,

if so, whether any time limit has been placed ; and

(b) whether Government will fully involve Opposition groups in Planning at the initial stages in overall national interest ?

THE MINISTER OF PLANNING (SHRI S.V. CHAVAN) : (a) The Approach to the Seventh Plan document, when approved by the National Development Council, will serve as the framework for the detailed work for drafting of the Seventh Plan. Though, no time-limit has been fixed for the finalisation of the Approach paper, it is being expedited.

(b) Parliament will be involved in the finalisation of the Seventh Plan.

केन्द्रीय हिन्दी समिति का कार्यचालन

*321. श्री रामावतार शास्त्री : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सच है कि केन्द्रीय हिन्दी समिति के गठन की अवधि तीन साल से अधिक हो चुकी है ;

(ख) क्या यह भी सच है कि इस अवधि के दौरान समिति की एक भी बैठक आयोजित नहीं की गई है ;

(ग) यदि हां, तो उसके क्या कारण हैं ;

(घ) क्या सरकार का विचार इस समिति की बैठक बुलाने का है ;

(ङ) यदि हां, तो कब तक ; और

(च) सरकार द्वारा नियमानुसर इसका पुनर्गठन कब तक करने की सम्भावना हैं ;

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) से (च) प्रधान मंत्री जी की अध्यक्षता में गठित केन्द्रीय हिन्दी समिति का पुनर्गठन 12 नवम्बर, 1981 को किया गया था। समिति की बैठक बुलाए जाने के लिए आवश्यक कार्यवाई की जा रही है। यह समिति 3 साल के लिए गठित की गई है और कार्यकाल समाप्त

होने के बाद ही इस समिति का पुनर्गठन किया जाएगा।

Development of New Steel Rail

*322. SHRI BHEEKHABHAI : Will the Minister of STEEL AND MINES be pleased to states :

(a) whether it is a fact that Bhilai Steel Plant has developed a new super quality micro alloy steel rail to meet the special requirement of the Railways for higher density routes ;

(b) whether the same would be used in Broad and Metre gauge routes ; and

(c) whether its use would be economical to the Railways ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES SHRI N.K.P. SALVE) : (a) Yes, Sir. The Bhilai steel plant has developed a new superior quality of rail to meet the special requirements of the Railways for higher density routes.

(b) Yes, Sir. The rails made of this quality of steel can be used both for broad and metre-gauge routes. An experimental lot has been produced for the broad gauge. This will be subjected to trials by the Railways.

(c) Yes, Sir. These rails will be economical as they will have a longer life than the rails in current use.

Reduction of age limit for All India Services Examination

*323. SHRI TARIQ ANWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether maximum age limit for appearing in the competitive examinations for or selection in IAS, IPS, IFS etc. has been reduced ;

(b) if so, the position which prevailed in regard to each of the All India Services prior to this as also the present position in each case ;

(c) whether from the start of school-education till passing the graduation or post-graduation examination it takes more time now than before and if so, the comparative details thereof ;

(d) whether the rural children join the school at a later age than the urban children ; and

(e) if so, the reason for which the maximum age limit for the All India Service was increased previously and why it has been reduced now ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) A statement is laid on the Table of the House.

Statement

REDUCTION OF AGE LIMIT FOR ALL INDIA SERVICES EXAMINATION

The Government have reduced the upper age limit from 28 to 26 years for appearing at the Civil Services and the Indian Forest Service Examinations for recruitment to IAS, IPS, IFS etc. to be held in 1985 and onwards with the usual relaxation for the Scheduled Castes and the Scheduled Tribes candidates and such other categories as may be notified from time to time.

2. It may not be correct to say that the rural candidates start their schooling at a later age compared to urban candidates. In any case, no firm data appear to be available to support the view one way or the other and the age limits are required to be fixed taking into account the generality of conditions prevailing all over the country. Normally, candidates for these examinations would acquire the minimum educational qualification by the time they attain the age of about 21 years providing them 4-5 years' time even with the reduced upper age limit of 26 years.

3. Although the Committee on Recruitment Policy and Selection Methods, commonly known as 'Kothari Committee', recommended age limits of 21-26 years, the then Government raised the upper age